

Bill No. 91-C of 2023

**THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2023**

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BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list
of Scheduled Castes in the State of Chhattisgarh.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as
follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2023. Short title.

C.O. 19. 5 **2.** In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XXIII.— Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.
Chhattisgarh, for entry 33, the following entry shall be substituted, namely:—
"33. Mahar, Mahara, Mahra, Mehar, Mehra".

LOK SABHA

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list
of Scheduled Castes in the State of Chhattisgarh.

(As passed by Lok Sabha)

MGIPMRND—204LS—01-08-2023.